

Central Administrative Tribunal
Principal Bench, New Delhi.

(16)

DA-887/94

New Delhi this the 19th Day of October, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Shri Harish Chander,
S/o late Sh. Jai Kishan,
R/o 164, Lancer Road,
Delhi.

Applicant

(Applicant in person)

versus

1. Union of India,
through Directorate of Estate
(Estate Officer),
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. Union of India
through : Secretary,
Ministry of Defence,
Govt. of India, South Block,
New Delhi-1.

Respondents

(through Sh. VSR Krishna, advocate)

ORDER(ORAL)
delivered by Hon'ble Sh. B.K. Singh, Member(A)

The learned counsel for the respondents
dt. 14.9.95
has produced a copy of the order of the Hon'ble
Supreme Court in Writ Petition(C) No.585 of 1994
Shiv Sagar Tiwari Vs. Union of India & Ors. The
Hon'ble Supreme Court has already given direction
in the case of the applicant Sh. Harish Chander.

The direction is as follows:-

"We direct Mr. Harish Chander to file
necessary affidavit and place other
documents required by the Directorate
of Estates within two weeks from today.
The Directorate of Estates will take a
decision within one week thereafter."

(B)

The Hon'ble Supreme Court has already stayed the proceedings before the Central Administrative Tribunal, Principal Bench, New Delhi and has declared the same to have become infructuous from the date they are seized of the matter. The order of Directorate of Estates will be placed before the Hon'ble Supreme Court. The verdict given by the apex court will be binding on the parties concerned. This application is dismissed as infructuous but without any order as to costs.


(B.K. SINGH)
MEMBER (A)

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